

UPDATED

Declaration of Assets in the form of real estate or investments as per the Full Court resolution dated 7th May, 1997 and re-iterated on 8th July, 2008.

- A. Name of Judge: Justice A.K. Pathak
- B. Name of Spouse: Justice Indermeet Kaur
- C. Name(s) of Dependent Family Members and relationship:
- C.1 Dependant No.1: Aniruddh Pathak (Son)
- C.2 Dependant No.2: Aranyak Pathak (Son)

1. Real Estate (immoveable property)

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	Joint owner in respect of a plot admeasuring 292 Sq. yd. with partial 25% construction in Judges' Cultural and Welfare Society, Greater NOIDA.	Acquired by my wife from her own funds. At the time of registration of lease with the NOIDA Authority my name was included as co-allottee.

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
	Refer to statement of Justice Indermeet Kaur.	

1.3 Real Estate (immoveable property) of the Judge's dependants

S.No.	Description	Remarks
	Nil	

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
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1.	Aban Offshore	1250	
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2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil		

2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Saving Bank Accounts with UCO Bank	Rs.1,84,000/- (Approx.)	As on 31 st January, 2013
2.	GPF	Rs.15,00000/- (Approx.)	

2.2 Investments of the Judge's Spouse

Please refer to statement of Justice Indermeet Kaur.

2.3 Investments of the Judge's Dependants

2.3.1 Shares

S.No.	Description	Number	Remarks
	Nil		

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil		

2.3.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
	Nil		

3. Other remarks

Signature of the Judge: _____

Date: 26th February, 2013